

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:1623
ANSWERED ON:30.07.2015
Pending Court Cases Pertaining to Land Disputes
Chaudhary Shri P.P.

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government is aware of rise in number of court cases pertaining to land disputes particularly belonging to SC / ST categories across the country;
(b) if so, the number of such cases pending before various courts in the country, court-wise; and
(c) the steps taken / being taken to dispose of such cases expeditiously?

Answer

ANSWER

MINISTER OF LAW AND JUSTICE
(SHRI D. V. SADANANDA GOWDA)

(a) to (c) : Data on pendency of cases is compiled by the High Courts and the Supreme Court. Information on pendency of civil and criminal cases is being obtained at periodical intervals from the High Courts. However, information specifically on pendency of cases related to land disputes is not being obtained periodically. High Courts have been requested to maintain category-wise pendency of cases on their websites.

As per available data 3,56,738 cases relating to land disputes / immovable property disputes were pending in various High Courts and 32,12,211 cases were pending in District and Subordinate Courts as on 30.11.2013. High Court / State-wise details of these cases are indicated in the Statement annexed.

High Courts have been requested to encourage settlement of long pending civil disputes particularly those relating to property and matrimonial matters through mediation and conciliation by awarding additional credit points to judicial officers / judges in their performance appraisal.

Further, 14th Finance Commission has endorsed the proposal to strengthen the judicial system in States which includes, inter-alia, establishing 1800 Fast Track Courts for a period of five years for cases of heinous crimes; cases involving senior citizens, women, children, disabled and litigant affected with HIV AIDS and other terminal ailments; and civil disputes involving land acquisition and property / rent disputes pending for more than five years. The 14th Finance Commission has urged State Governments to use the additional fiscal space provided by the Commission in the tax devolution to meet such requirements.

Annexure

Statement referred to Lok Sabha Un-starred Question No. 1623 dated 30.07.2015 regarding Pending Court Cases Pertaining to Land Disputes

Land / Immoveable property dispute cases pending in the High Courts as on 30.11.2013
Sr. No. Name of High Court Number of land / Immoveable Property dispute cases pending
1. Allahabad 1,41,112

2. Bombay 42,041

3. Punjab & Haryana 40,867

4. Karnataka 35,413

5. Rajasthan 21,195

6. Madhya Pradesh 17,976

7. Andhra Pradesh 15,350

8. Himachal Pradesh 8,881

9. Orissa 7,722

10. Chhattisgarh 5,882
11. Gujarat 5,313
12. Madras 4,862
13. Patna 2,560
14. Jammu & Kashmir 1,534
15. Kerala 1,171
16. Uttarakhand 1,024
17. Delhi 994
18. Jharkhand 958
19. Calcutta 690
20. Tripura 580
21. Gauhati 478
22. Manipur 74
23. Meghalaya 44
24. Sikkim 17
- Total 3,56,738

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Land / Immovable property dispute cases pending in the District and Subordinate Courts as on 30.11.2013

Sr. No. Name of State / UT Number of land / Immovable Property dispute cases pending

1. Uttar Pradesh 811726
2. Maharashtra 422421
3. West Bengal 278631
4. Karnataka 244325
5. Tamil Nadu 224762
6. Andhra Pradesh and Telengana 159001
7. Bihar 156374
8. Gujarat 138970
9. Haryana 117138
10. Orissa 116308
11. Rajasthan 110213
12. Kerala 81091
13. Punjab 80505
14. Madhya Pradesh 75040
15. Himachal Pradesh 37121
16. Jharkhand 30480

17. J & K 28862
18. Delhi 28701
19. Chhattisgarh 22266
20. Assam 15313
21. Uttarakhand 15210
22. Goa 6838
23. Pondicherry 4092
24. Tripura 2883
25. A & N Island 1388
26. Manipur 907
27. D & N Haveli& Daman and Diu 578
28. Meghalaya 470
29. Arunachal Pradesh 197
30. Mizoram 118
31. Sikkim 109
32. Nagaland 79
33. Lakshadweep 63
34. Chandigarh 31
Total 32,12,211
